విశ్వసనీయతకు పట్టం

మున్సిపోల్స్ ఫలితాలపై డిప్యూటీ సిఎం భట్టి

మన తెలంగాణ/హైదరాబాద్: తమ ప్రభుత్వంపై ఉన్న విశ్వసనీయతకు ప్రజలు పట్టం కట్టారని డిప్యూటీ సిఎం భట్టి విక్రమార్క అన్నారు. ప్రభుత్వంపై ఉన్న ప్రజల నమ్మకానికి ఇది నిదర్శనమని పేర్కొన్నారు. గాంధీభవన్‌లో శుక్రవారం మంత్రి పొంగులేటి శ్రీనివాస్‌రెడ్డితో కలిసి ఆయన మీడియా సమావేశంలో మాట్లాడారు. ప్రతిపక్ష పార్టీలు గాలి కబుర్లు, కట్టు కథలు ఎన్ని చెప్పినా ప్రజలు తమవైపే నిలిచారని అన్నారు. ఉన్నది లేనట్టు లేనిది ఉన్నట్లు ప్రచారం చేశారని విమర్శించారు. రాష్ట్రంలో 116 మున్సిపాలిటీల్లో 83 కాంగ్రెస్ పార్టీ గెలుచుకుందని, ఏడు కార్పొరేషన్లలో ఐదు కాంగ్రెస్ ఖాతాలో వేసుకోగా, మరో రెండు కార్పొరేషన్లలో హంగ్ ఏర్పడిందని చెప్పారు. పలు చోట్ల గెలిచిన ఇండిపెండెంట్లు కూడా కాంగ్రెస్ పార్టీ వైపు వస్తున్నారని తెలిపారు. తనకు ఉన్న సంపూర్ణ సమాచారం మేరకు ఫలితాలు ఇంకా పెరిగి 90 నుంచి 94 స్థానాల్లో కాంగ్రెస్ గెలువబోతున్నట్లు డిప్యూటీ సిఎం చెప్పారు. ముఖ్యమంత్రి రేవంత్ రెడ్డి నాయకత్వంలోని తమ ప్రభుత్వం ప్రజలకు అందించిన ఉత్తమ పాలనకు మున్సిపల్ ఎన్నికల్లో తమదైన రీతిలో స్పందించి భారీ మెజార్టీతో విజయాన్ని కట్టబెట్టారని అన్నారు.

సన్న బియ్యంతోనే సంచలన విజయం: మంత్రి ఉత్తమ్

పురపాలక సంఘం ఎన్నికల్లో కాంగ్రెస్ పార్టీ సాధించిన విజయాలు రాష్ట్ర ప్రభుత్వ పనితీరును ప్రతిబింబింప చేస్తుందని మంత్రి ఉత్తమ్ కుమార్‌రెడ్డి శుక్రవారం ఓ ప్రకటనలో పేర్కొన్నారు. కాంగ్రెస్ పార్టీ ప్రభుత్వం చేపట్టిన విప్లవాత్మక సన్నబియ్యం పంపిణీ ఎన్నికల్లో గేమ్ చేంజర్‌గా మారిందని ఆయన చెప్పారు. పురపాలక సంఘాల ఎన్నికల ఫలితాలు వెలువడిన అనంతరం ఆయన స్పందిస్తూ కాంగ్రెస్ పార్టీ అధికారంలోకి వచ్చాక జరుగుతున్న అభివృద్ధి, అమలౌతున్న సంక్షేమ పథకాలకు ప్రజామోదం లభించినట్లయిందని ఆయన అన్నారు. అర్హులయిన నిరుపేదలకు తెల్ల రేషన్ కార్డుల పంపిణీతో పాటు రాష్ట్ర జనాభాలో 85 శాతం ప్రజలకు నాణ్యమైన సన్న బియ్యం పంపిణీ, మహిళలకు ఉచిత బస్ ప్రయాణం, ఇందిరమ్మ ఇళ్ళు,అర్హులైన నిరుపేద మధ్యతరగతి వర్గాలకు ఉచితంగా 200 యూనిట్ల విద్యుత్ సరఫరా వంటి పథకాలు కాంగ్రెస్ పార్టీ విజయానికి దోహదం చేశాయన్నారు.

కాంగ్రెస్ పాలనపై ప్రజల తీర్పు: మంత్రి పొంగులేటి

కాంగ్రెస్ రెండేళ్ల పాలనకు ప్రజలు పట్టం కట్టారని, ఇది స్పష్టమైన ప్రజాతీర్పు అని, రికార్డు స్థాయిలో కాంగ్రెస్ పార్టీకి ఘన విజయం అందించిన ప్రజానీకానికి మంత్రి పొంగులేటి శ్రీనివాసరెడ్డి ప్రత్యేక కృతజ్ఞతలు తెలియచేశారు. విజయం సాధించిన అభ్యర్థులకు ఆయన అభినందనలు తెలిపారు. శుక్రవారం వెల్లడైన మున్సిపల్ ఎన్నికల ఫలితాలపై మంత్రి పొంగులేటి శ్రీనివాస రెడ్డి ఓ ప్రకటనలో హర్షం వ్యక్తం చేశారు. ఈ సందర్భంగా ఆయన మాట్లాడుతూ ముఖ్యమంత్రి రేవంత్ రెడ్డి నాయకత్వంలో ప్రజా ప్రభుత్వం అధికారంలోకి వచ్చిన తరువాత జరిగిన ప్రతి ఎన్నికల్లో కాంగ్రెస్ పార్టీదే ఘన విజయమన్నారు.

సిఎం లెక్క.. ఎప్పుడూ పక్కా!

ఎన్నికలపై ఎన్నడూ తప్పని సిఎం అంచనాలు ● మున్సిపోల్స్‌లో 90% సీట్లు సాధిస్తామని ముందే చెప్పిన సిఎం ● గతంలో అసెంబ్లీ ఎన్నికలపైనా, జూబ్లీహిల్స్ ఉప ఎన్నికపైనా నిజమైన రేవంత్ వ్యాఖ్యలు

మన తెలంగాణ/హైదరాబాద్: ఏ ఎన్నికలు జరిగినా ముఖ్యమంత్రి రేవంత్‌రెడ్డి ఫలితాల అంచనాల లెక్క తప్పడం లేదు. మున్సిపల్ ఎన్నికల్లో తొంబై శాతం సీట్లు సాధిస్తామంటూ అనేక బహిరంగ సభల్లో, ఇంకా పార్టీ ముఖ్య నేతలతో జరిగిన జూమ్ మీటింగ్‌లలోనూ చెప్పిన మాటే దాదాపు నిజమైంది. ముఖ్యమంత్రి అంత ఖచ్చితంగా ఎలా చెప్పగలుగుతున్నారని పార్టీ ముఖ్య నేతలే ఆశ్చర్యచకితులవుతున్నారు. ఇదే విషయాన్ని ఇటీవల ఓ విలేకరి ముఖ్యమంత్రి రేవంత్ రెడ్డిని ప్రశినంచగా, "వయస్సు చిన్నది అయ్యింది, రాజకీయ అనుభవం పెద్దది అయ్యింది." అని ఆయన ముక్తసరిగా సమాధానమిచ్చారు. అయితే ఇక్కడ ఓ సందేహం కలగక మానదు. రేవంత్ రెడ్డి ముఖ్యమంత్రిగా అధికారంలో ఉన్నారు కాబట్టి ఇంటెలిజెన్స్, స్పెషల్ బ్రాంచ్ ఇంకా ప్రైవేటు సర్వేలు తెప్పించుకుని ఉంటారేమోనన్న సందేహించడానికి అవకాశం ఉంది. కానీ అధికారంలో లేనప్పుడూ ముఖ్యమంత్రి రేవంత్‌రెడ్డి అంచనాలు తప్పడం లేదు.

ఉదాహరణకు 2023లో అసెంబ్లీ సార్వత్రిక ఎన్నికల సమయంలో గాంధీ భవన్‌లో మీడియా ప్రతినిధులతో ఇష్టాగోష్టిగా మాట్లాడుతూ తాము అరవై నాలుగు స్థానాలతో అధికారంలోకి రాబోతున్నామని ఘంటాపథంగా చెప్పారు. అంతేకాదు ఓ మీడియా ప్రతినిధితో తన బుక్‌లో ఈ ముచ్చట రాయించి సంతకమూ చేయడం సాధారణ విషయమేమీ కాదు. ఆయన చెప్పినట్లే కాంగ్రెస్‌కు అరవై మూడు సీట్లు, మిత్రపక్షమైన సిపిఐకి ఒక సీటు రావడం గమనించాలి.

అంతేకాదు రేవంత్‌రెడ్డి ముఖ్యమంత్రి అయిన కొత్తలోనే లోక్‌సభకు ఎన్నికలు జరిగాయి. అప్పుడూ ఆయన బిఆర్‌ఎస్‌కు 'గుండు సున్నా'నే అని పదెపదే చెప్పారు. అదే నిజమైన సంగతి తెలిసిందే.

ఇకపోతే రెండు నెలల క్రితం జూబ్లీహిల్స్ అసెంబ్లీ నియోజకవర్గానికి జరిగిన ఉప ఎన్నికల సందర్భంలోనూ ఈ సీటులో తమ పార్టీ అభ్యర్థి గెలుపొందుతారని చెప్పడం ఒక ఎత్తుఅయితే, మెజారిటీ కూడా చెప్పడం రెండో ఎత్తు. ఫలితమూ అచ్చుగుద్దినట్లే వచ్చింది. కాంగ్రెస్ అభ్యర్థి గెలుపొందడమే కాకుండా ముఖ్యమంత్రి చెప్పినట్లే ముప్పై వేల మెజారిటీకి చేరువలో ఉండడం గమనార్హం. అంతేకాదు ఉప ఎన్నిక సందర్భంగా మొత్తం బాధ్యత తన భుజస్కందాలపై వేసుకున్నారు. ఢిల్లీ పెద్దలెవరినీ ప్రచారానికి ఆహ్వానించలేదు. ఉప ఎన్నికకు ముందు ఢిల్లీకి వెళ్ళినప్పుడు పార్టీ పెద్దలతో మంతనాలు జరిపినప్పుడూ ముప్పై వేల మెజారిటీతో అభ్యర్థిని గెలిపించుకుని తీసుకుని వచ్చి మీకు గిఫ్ట్‌గా ఇస్తానని చెప్పడం అంత తేలికైన అంశమేమీ కాదు.

ఇప్పుడూ మున్సిపల్ ఎన్నికల్లోనూ ఢిల్లీ పెద్దలెవరినీ ఆహ్వానించకుండా తానే సభలు, సమావేశాల్లో నిర్వహిస్తూ, ప్రతి రోజూ, ప్రతి గంటా స్వయంగా పర్యవేక్షించారు. అందుకే ఆయన ఆశించిన విధంగా ఫలితాలు వెలువడ్డాయి. ఇక రాష్ట్రంలోనే కాదు ఇతర రాష్ట్రాల్లో అంటే ఉదాహరణకు బీహార్, ఉత్తర్ ప్రదేశ్ తదితర రాష్ట్రాల ఎన్నికల ఫలితాలూ ముఖ్యమంత్రి రేవంత్ రెడ్డి చెప్పినట్లే రావడం సొంత పార్టీ శ్రేణులనే కాదు ఇతర పార్టీల నేతలకూ అంతు చిక్కడం లేదు. ఫలితాల లెక్కవేయడంలో మీరు ఎలా కృతకృత్యులవుతున్నారు? ఆ టెక్నిక్ ఏదో మాకూ చెప్పవచ్చు కదా? అని ఓ విలేకరి ఇటీవల ముఖ్యమంత్రిని ప్రశ్నించగా, 'ఆ సీక్రెట్ మీకు చెబితే నా గొప్పతనం ఏముంటుంది?' అంటూ ఆయన నవ్వుతూ దాటవేశారు.

తారుమారైన ఎగ్జిట్ పోల్స్

అనేక రాష్ట్రాల ఎన్నికల్లో పేరు పొందిన సర్వే సంస్థల ఎగ్జిట్ పోల్స్ అనేక సార్లు తారుమారైన సంగతి తెలిసిందే. అటువంటి ఫలితాలు చూసి భవిష్యత్తుల్లో ఎగ్జిట్ పోల్స్‌ను నమ్మే పరిస్థితి లేదంటూ పలు పార్టీల నేతలే కాకుండా ప్రజలూ పెదవి విరిచిన సందర్భాలూ ఉన్నాయి. కానీ ముఖ్యమంత్రి రేవంత్‌రెడ్డి అంచనా మాత్రం అచ్చుగుద్దినట్లు వస్తున్నాయి. మా ముఖ్యమంత్రి చెప్పినట్లే ఫలితాలు వస్తున్నాయని మంత్రులు, పార్టీ నేతలూ సంతోషిస్తున్నారు.

మార్చి 9కి పార్లమెంట్ వాయిదా

న్యూఢిల్లీ : పార్లమెంట్ ఉభయ సభలు వచ్చే నెల 9వ తేదీకి వాయిదా పడ్డాయి. తొలి విడత బడ్జెట్ సమావేశాల్లో భారత్, అమెరికా వాణిజ్య ఒప్పందం, మాజీ ఆర్మీ చీఫ్ నరవణె సహా వివిధ అంశాలపై అధికార విపక్షాల నడుమ తీవ్ర వాగ్యుద్ధం, అనూహ్య ఘటనలు చోటు చేసుకున్నాయి. ఈ మూడు వారాల పాటు కేంద్ర బడ్జెట్‌లో వివిధ శాఖలకు జరిపిన కేటాయింపులపై పార్లమెంటరీ స్టాండింగ్ కమిటీలు విస్తృతంగా అధ్యయనం చేస్తాయి. అనంతరం పార్లమెంట్‌లో వివిధ పద్దులపై చ ర్చ జరుగుతుంది. శుక్రవారంనాడు లోక్‌సభ ప్రారంభం కాగానే ఎప్‌స్టీన్ ఫైళ్ల వివాదంలో ఉన్న కేంద్ర మంత్రి హర్దీప్‌సింగ్ పురి రాజీనామా డిమాండ్, భారత్‌-అమెరికా వాణిజ్య ఒప్పందానికి వ్యతిరేకంగా విపక్ష సభ్యులు నినాదాలు చేశారు. సభ జరిగే అవకాశం లేకపోవడంతో గంటసేపు వాయిదా వేశారు. పరిస్థితిలో మార్పు రాకపోవడంతో మార్చి 9కు సభ వాయిదా పడింది. జనవరి 28న ఉభయ సభలను ఉద్దేశించి రాష్ట్రపతి ద్రౌపది ముర్ము ప్రసంగంతో మొదలైన పార్లమెంట్‌లో విపక్షాల ఆందోళనలతో అట్టుడికింది. ఒక దశలో స్పీకర్‌పై సభ్యు లు పేపర్లు చింపి విసిరివేశారు. దీంతో స్పీకర్ ఎనిమిది మందిని సస్పెండ్ చేశారు. ఈ నేపథ్యంలో కాంగ్రెస్ సభ్యుల నుంచి ముప్పు పొంచివుందన్న ఆరోపణలు చేస్తూ ప్రధాని మోడీని సభకు రావద్దని తానే సలహా ఇచ్చినట్లు స్పీకర్ ఓంబిర్లా ప్రకటించడం చర్చనీయాంశమైంది.

ఎయిర్ ఇండియాకు డిజిసిఎ రూ.కోటి జరిమానా

న్యూఢిల్లీ : ఎయిర్ వర్థినెస్ రివ్యూ సర్టిఫికెట్ (ఎఆర్‌సి) పర్మిట్ లేకుండా 8 సార్లు ఎయిర్‌బస్‌ను నడిపినందుకు ఎయిర్ ఇండియాకు డైరెక్టరేట్ జనరల్ ఆఫ్ సివిల్ ఏవియేషన్ (డిజిసిఎ) రూ. కోటి జరిమానా విధించింది. నెలరోజుల్లో ఈ జరిమానా మొత్తాన్ని చెల్లించాలని ఆదేశించిం ది. గత ఏడాది నవంబర్ 24,25 తేదీల్లో తప్పనిసరి ఎయిర్‌వర్థినెస్ రివ్యూ సర్టిఫికెట్ లేకుండా ఢిల్లీ, బెంగళూరు, ముంబై, హైదరాబాద్ మధ్య ఎయిర్‌బస్ ఏ 320 విమానాన్ని ఎయిర్ ఇండియా ఎనిమిదిసార్లు నడిపింది. రాయిటర్స్ వార్తా సంస్థ ఈ విషయాన్ని గత ఏడాది డిసెంబర్‌లో వెలుగులోకి తెచ్చింది. దీంతో ఎయిర్ ఇండియా అంతర్గత దర్యాప్తు చేపట్టి వ్యవస్థాగత వైఫల్యాలను గుర్తించింది. ఈ లోపాల వల్ల నే ఎయిర్ ఇండియాపై ప్రజల విశ్వాసం దెబ్బతిందని, ప్రయాణికుల భద్రతపై ప్రభావం చూపిందని డీజీసీఎ ఆరోపించింది. ఏటా విమాన భద్రత, ఇతర పరీక్షలు నిర్వహించిన తరువాత ఏఆర్‌సి సర్టిఫికెట్ డిజిసిఎ జారీ చేయడం పరిపాటిగా వస్తోంది.

ఆంధ్రప్రదేశ్ మహేష్ కో-ఆపరేటివ్ అర్బన్ బ్యాంక్ లిమిటెడ్
(మల్టీ-స్టేట్ షెడ్యూల్డ్ బ్యాంక్)
డోర్ నెం. 8-2-680/1 & 2, రోడ్ నెం. 12, బంజారా హిల్స్, హైదరాబాద్-500034
హెడ్ ఆఫీస్ ఫోన్ నెం.లు: 23437103, 105, 106 & 114, 23431824 & 1825
వెబ్‌సైట్: www.apmaheshbank.com, ఇ-మెయిల్: info@apmaheshbank.com

స్వాధీనతా ప్రకటన

తేది: 12.02.2026
ప్రదేశం: హైదరాబాద్
సం/- అధీకృత అధికారి
ఆంధ్రప్రదేశ్ మహేష్ కో-ఆపరేటివ్ అర్బన్ బ్యాంక్ లిమిటెడ్ (మల్టీ-స్టేట్ షెడ్యూల్డ్ బ్యాంక్)

రికవరీ ఆఫీసర్ -I/II వారి కార్యాలయం
డెట్స్ రికవరీ ట్రిబ్యునల్ హైదరాబాద్ (DRT-1)
3వ అంతస్తు, త్రివేణి కాంప్లెక్స్, అబిడ్స్, హైదరాబాద్-500001.
ఫారం నెం.14 (రెగ్యులేషన్ 33 (2) చూడుము)
రిజిస్టర్డ్ A/D, దస్తీ విఫలమైనందున ప్రచురణచే.

డిమాండ్ నోటీసు

రికవరీ ఆఫ్ డెట్స్ & బ్యాంక్రప్టసీ యాక్ట్, 1993లోని సెక్షన్లు 25 నుండి 28 మరియు ఆదాయపు పన్ను చట్టం, 1961లోని రెండవ షెడ్యూల్ యొక్క రూల్ 2 క్రింద నోటీసు
RC/268/2024 04-02-2026
స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా
వర్సెస్
శ్రీమతి కీర్తి గోయెల్ గోయెల్

తేది: 04.02.2026న నాచే సంతకం చేసి మరియు ట్రిబ్యునల్ సీలు వేసి జారీచేయడమైనది.
PP
రికవరీ ఆఫీసర్, డెట్స్ రికవరీ ట్రిబ్యునల్, హైదరాబాద్ (DRT-1)

ఎల్ఐసి హౌసింగ్ ఫైనాన్స్ లిమిటెడ్ (LIC HFL)
ఫ్లాట్-201, 2వ అంతస్తు, శ్రీ సఫైర్ బిల్డింగ్, ఇమేజ్ హాస్పిటల్ దగ్గర, మాదాపూర్, హైదరాబాద్-500081.

స్వాధీనతా ప్రకటన (రూల్ 8(1) క్రింద)

తేది: 13.02.2026
ప్రదేశం: హైదరాబాద్
సం/- అధీకృత అధికారి, ఎల్ఐసి హౌసింగ్ ఫైనాన్స్ లిమిటెడ్

ఫారం నెం.14 (రెగ్యులేషన్ 33 (2) చూడుము)
రిజిస్టర్డ్ A/D, దస్తీ విఫలమైనందున ప్రచురణచే.
రికవరీ ఆఫీసర్ -I/II వారి కార్యాలయం
డెట్స్ రికవరీ ట్రిబ్యునల్ హైదరాబాద్ (DRT-1)
1వ అంతస్తు, త్రివేణి కాంప్లెక్స్, అబిడ్స్, హైదరాబాద్-500001.

డిమాండ్ నోటీసు

రికవరీ ఆఫ్ డెట్స్ & బ్యాంక్రప్టసీ యాక్ట్, 1993లోని సెక్షన్లు 25 నుండి 28 మరియు ఆదాయపు పన్ను చట్టం, 1961లోని రెండవ షెడ్యూల్ యొక్క రూల్ 2 క్రింద నోటీసు
RC/204/2025 03-02-2026
కెనరా బ్యాంక్
వర్సెస్
మెస్సర్స్ నందిత గ్రానైట్స్ తల్లం

దిగువ వారికి,
(CD-1) మెస్సర్స్ నందితా గ్రానైట్స్ తల్లం దివంగత వెంకటేశ్వర రావు తల్లం శ్రీదేవి వారి భాగస్వాముల ప్రాతినిధ్యం, ఇం.నెం.8-5-57/5, దేవి నిలయం, వివిసిటీ హాస్పిటల్ దగ్గర, ఓల్డ్ బోయిన్‌పల్లి, సికింద్రాబాద్, టి.ఎస్.- 500011. హైదరాబాద్, తెలంగాణ - 500011
(CD-2) శ్రీమతి తల్లం శ్రీదేవి భర్త లేట్ తల్లం వెంకటేశ్వరరావు, వయస్సు: మేజర్, వృత్తి : వ్యాపారం, ఫ్లాట్ నెం.505, సిల్వర్ స్ప్రింగ్స్ జయభేరి పార్క్, జయభేరి వాటర్ ట్యాంక్ ఎదురుగా, కొంపల్లి మేడ్చల్- మల్కాజిగిరి జిల్లా- 500010. మేడ్చల్, తెలంగాణ -500001.
(CD-3) శ్రీ తల్లం కుమార్ కౌశిక్ తండ్రి లేట్ తల్లం వెంకటేశ్వర రావు, వయస్సు:మేజర్, వృత్తి : వ్యాపారం, ఎఫ్. నెం.505, సిల్వర్ స్ప్రింగ్స్ జయభేరి పార్క్, జయభేరి వాటర్ ట్యాంక్ ఎదురుగా, కొంపల్లి మేడ్చల్- మల్కాజిగిరి జిల్లా- 500010. మేడ్చల్, తెలంగాణ- 5 00001.
(CD-4) శ్రీమతి తల్లం నందిత తండ్రి లేట్ తల్లం వెంకటేశ్వర రావు, వయస్సు: మేజర్, వృత్తి : వ్యాపారం, ఎఫ్.నెం.505, సిల్వర్ స్ప్రింగ్స్ జయభేరి పార్క్, జయభేరి వాటర్ ట్యాంక్ ఎదురుగా, కొంపల్లి మేడ్చల్- మల్కాజిగిరి జిల్లా- 500010. మేడ్చల్, తెలంగాణ- 500001.

5. పైన తెలిపిన మొత్తమునకు అదనముగా మీరు చెల్లించవలసిన మొత్తము :
(ఎ) సర్టిఫికెట్/ అమలుచేయు ప్రొసీడింగ్స్ యొక్క ఈ నోటీసు తరువాత వెంటనే ప్రారంభమగు కాలమునకు వడ్డీ చెల్లించవలెను.
(బి) బకాయి మొత్తము వసూలు చేసుకొనుటకు అన్ని ఇతర ప్రొసీడింగ్స్ చేపట్టుటకు మరియు ఇతర ప్రాసెస్‌లు, వారెంట్లు మరియు ఈ నోటీసు సేవలకు సంబంధించి అన్ని ఛార్జీలు, ధరలు మరియు వ్యయములతో చెల్లించవలెను.
తేది : 03.02.2026న నాచే సంతకం చేసి మరియు ట్రిబ్యునల్ సీలు వేసి జారీచేయడమైనది.
రికవరీ ఆఫీసర్, డెట్స్ రికవరీ ట్రిబ్యునల్, హైదరాబాద్ (DRT-1)

ఫారం -ఎ
ప్రజా ప్రకటన
(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)
మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు గమనిక

క్ర.సం.	వివరాలు	వివరాలు
1.	కార్పొరేట్ రుణగ్రహీత పేరు	మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ రుణగ్రహీత ఇన్‌కార్పొరేషన్ అయిన తేది	03 మార్చి, 2014
3.	కార్పొరేట్ డెటార్ యొక్క ఇన్‌కార్పొరేషన్ అయిన/నమోదైన అథారిటీ	కంపెనీల చట్టం, 2013, రిజిస్ట్రార్ ఆఫ్ కంపెనీస్, హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం. (CIN)/పరిమిత రుణ గుర్తింపు నెం.	U15421TG2014PTC093249
5.	కార్పొరేట్ డెటార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైన ఉంటే) చిరునామా	ఎ) రిజిస్టర్డ్ ఆఫీస్: 3వ అంతస్తు, ప్లాట్ నెం. 22, సర్వే నెం. 90/1, ... గచ్చిబౌలి, రంగారెడ్డి, హైదరాబాద్-500032, తెలంగాణ. బి) ఫ్యాక్టరీ: 1) యూనిట్ 1: నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్, ... జిల్లా-517587, ఎ.పి. 2) యూనిట్ 2: ... సంగారెడ్డి జిల్లా-502228.
6.	కార్పొరేట్ డెటార్‌కు సంబంధించి దివాలా ప్రారంభ తేది	10.02.2026
7.	CIRP యొక్క అంచనా ముగింపు తేది	11.08.2026 (12.02.2026 నుండి 180 రోజులు ఉండాలి అంటే మధ్యంతర పరిష్కార నిపుణుడు (IRP) గౌరవనీయులైన NCLT నుండి ఉత్తర్వులు అందుకున్న తేదీ నుండి)
8.	మధ్యంతర పరిష్కార నిపుణులుగా (IRP) వ్యవహరించుచున్న దివాలా నిపుణుల పేరు	CS Dr. ...

ఎక్సిప్ సోషల్ ఇంపాక్ట్ టెక్నాలజీస్ లిమిటెడ్
CIN: L72100TG2002PLC039113
నమోదిత కార్యాలయం: 8వ అంతస్తు, వెస్టర్న్ పెరల్ భవనము, హైటెక్‌సిటీ రోడ్, కొండాపూర్, హైదరాబాద్-500081.

31 డిసెంబర్, 2025 నాటి త్రైమాసికపు మరియు తొమ్మిది నెలల ముగింపు కొరకు స్వతంత్ర మరియు ఏకీకృత ఆడిట్ కాని ఆర్థిక ఫలితాల సారాంశం (రూ. లక్షల్లో)

వివరములు	ఏకీకృత ఆర్థిక ఫలితములు						స్వతంత్ర ఆర్థిక ఫలితములు					
	మూడు నెలల ముగింపు			తొమ్మిది నెలల ముగింపు		సంవత్సర ముగింపు	మూడు నెలల ముగింపు			తొమ్మిది నెలల ముగింపు		సంవత్సర ముగింపు
	31.12.2025 (ఆడిట్‌కానివి)	30.09.2025 (ఆడిట్‌కానివి)	31.12.2024 (ఆడిట్‌కానివి)	31.12.2025 (ఆడిట్‌కానివి)	31.12.2024 (ఆడిట్‌కానివి)	31.03.2025 (ఆడిట్ అయినవి)	31.12.2025 (ఆడిట్‌కానివి)	30.09.2025 (ఆడిట్‌కానివి)	31.12.2024 (ఆడిట్‌కానివి)	31.12.2025 (ఆడిట్‌కానివి)	31.12.2024 (ఆడిట్‌కానివి)	31.03.2025 (ఆడిట్ అయినవి)
ఆపరేషన్స్ నుండి మొత్తం ఆదాయం	1206.55	1090.68	51.40	3250.28	145.75	714.39	34.88	34.42	32.96	102.64	96.73	130.03
నికర లాభం/(నష్టం) మినహాయించిన/ అసాధారణ ఐటమ్స్ మరియు పన్నుకు పూర్వము	57.75	32.99	(30.26)	118.65	(98.40)	112.64	(8.15)	1.12	(15.17)	(7.70)	(26.43)	(43.01)
లాభం/(నష్టం) పన్నుకు పూర్వము (మినహాయించిన & అసాధారణ ఐటమ్స్ తర్వాత)	57.75	32.99	(30.26)	118.65	(98.40)	112.64	(8.15)	1.12	(15.17)	(7.70)	(26.43)	(43.01)
నికర లాభం/(నష్టం) ప్రస్తుత కాలమునకు పన్ను తరువాత (మినహాయించిన & అసాధారణ ఐటమ్స్ తర్వాత)	36.45	21.62	(30.26)	84.01	(98.40)	58.16	(8.15)	1.12	(15.17)	(7.70)	(26.43)	(43.01)
ప్రస్తుత కాలమునకు మొత్తం సమగ్ర ఆదాయము (ప్రస్తుత కాలమునకు లాభం/(నష్టం) కలిగియుండి (పన్ను తర్వాత) మరియు ఇతర సమగ్ర ఆదాయము (పన్ను తర్వాత))	36.45	21.62	(30.26)	84.01	(98.40)	58.03	(8.15)	1.12	(15.17)	(7.70)	(26.43)	(43.01)
పెయిడ్-అప్ ఈక్విటీ షేర్ క్యాపిటల్ ముఖవిలువ ఒక్కొక్కటి రూ. 1/- చొప్పున	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95	1030.95
ప్రస్తుత కాలమునకు ఒక్కొక్క వాటా ఆదాయం (రూ.లలో) ఒక్కొక్క షేర్ రూ. 1/- చొప్పున												
- బేసిక్:	0.04	0.02	(0.03)	0.08	(0.10)	0.06	(0.01)	0.00	(0.01)	(0.01)	(0.03)	(0.04)
- డైల్యూటెడ్:	0.04	0.02	(0.03)	0.08	(0.10)	0.06	(0.01)	0.00	(0.01)	(0.01)	(0.03)	(0.04)

Scan for the Complete Financial Results

ADDENDUM TO FORM G ISSUED ON 29TH JANUARY, 2026
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTERESTFOR JUPITER LANDSCAPES PRIVATE LIMITED
OPERATING IN REAL ESTATE INDUSTRY, HAVING PROJECT AT THANE, MAHARASHTRA, WITH ITS OWN LAND.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Jupiter Landscapes Private Limited PAN No. AADCJ2332E CIN No – U70102MH2013PTC251177
2.	Address of the registered office	F 1, Plot No 99, Kavya Aura, Ground Floor, Tulsiwadi, Sitaram, Ghadigaonkar,Tardeo, Mumbai City, Mumbai, Maharashtra, India, 400034
3.	Details of place where majority of fixed assets are located	The Company has a real estate project named "Kavya Grandeur" located at Survey no 35/1, 35/2, 36/3, 36/4 Village Boriwade Kasarvadavli, Ghodbunder road, Opposite Ratnatej Society, Behind Hyper city mall. Thane – 400615
4.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be availed by sending a request to – rp@jupitercirp.com.
5.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be availed by sending a request to – rp@jupitercirp.com.
6.	Last date for receipt of expression of interest	Revised Date - Friday, 20th February, 2026 (as extended from earlier date of Friday, 13th February, 2026)
7.	Date of issue of provisional list of prospective resolution applicants	Revised Date - Tuesday, 24th February, 2026 (as extended from earlier date of Tuesday, 17th February, 2026)
8.	Last date for submission of objections to provisional list	Revised Date - Sunday, 1st March, 2026 (as extended from earlier date of Sunday, 22nd February, 2026).
9.	Date of issue of final list of prospective resolution applicants	Friday, 6th March, 2026 (as extended from earlier date of Thursday, 26th February, 2026).
10.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Friday, 6th March, 2026
11.	Last date for submission of resolution plans	Monday, 6th April, 2026
12.	Process email id to submit Expression of Interest	rp@jupitercirp.com.
13.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is not registered as MSME

Date: 14.02.2026
Place: Mumbai

For Jupiter Landscapes Private Limited
Sd/-
Hari Kishan Bhoklay
Authorized Signatory
For KDRA Insolvency Professionals Private Limited
Resolution Professional
Jupiter Landscapes Private Limited (Under CIRP)
Reg. No: IBBI/IPE-0059/IPA-1/2022-23/50037
Correspondence Address of the Resolution Professional: 1601, Unicorn, Dattaji Salvi Marg, Andheri West, Mumbai – 400053

SALE NOTICE
For e-Auction under the provisions of Insolvency and Bankruptcy Code, 2016
HITRO ENERGY SOLUTIONS PRIVATE LIMITED
CIN:-U29248TN2014PTC094732
(UNDER LIQUIDATION)

The following Assets of Hitro Energy Solutions Private Limited (in Liquidation) are offered for Sale through e-Auction under the provisions of Insolvency and Bankruptcy Code, 2016. The sale will be conducted through e-Auction Platform: https://baanknet.com

Details of Assets	Inspection Date	Date and time of Auction	Reserve Price (in Rs.)	EMD amount and document submission deadline
Electrical Fittings & Bulbs: FCIR 414 R595 CAT2 MB ELH/ MFSR I 228 T5 ELH/ MFSR II 228 T5 ELH/ FTBS 228 ELH +LR 228/ F28W/STAR V/840/ F14W/STAR V/840/ F28W/STAR /840/ 7,9,10,12-WATT Bulbs etc.	On or before 28th February 2026	Wednesday 4th March 2026 12.00 Noon to 1.00 PM	Rs. 8,50,000/-	Rs. 85,000/- of EMD amount. The last date for the submission of the EMD and Document is 2nd March 2026 by 18.00hrs.

1) The assets are offered on "AS IS WHERE IS BASIS, AS IS WHAT IS and WHATEVER THERE IS BASIS".
2) Interested Bidders are advised to refer to the PROCESS MEMORANDUM containing details of the assets, terms and conditions of online e-Auction process, Eligibility Criteria, Declaration by Bidders, EMD requirement etc. available in the service provide web portal- https://baanknet.com and submit the bid application form and all the required documents along with EMD amount, via the Baanknet platform.
3) The bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of the Code. The EMD deposited shall be forfeited, if the bidder is found to be ineligible at any stage.
4) The Liquidator has the right to modify any terms of the e-Auction process and reject any bid in consultation with the Stakeholders Consultation Committee.

Date : 14th February 2026
Place : Chennai

Sd/-
B.Mekala
Liquidator
In the matter of Hitro Energy Solutions Private Limited
IBBI Regn. No. IBBI/IPA-002/IP-N00675/2018-19/12416
AFA valid till 31-12-2026
Email: hitro.liq@gmail.com

FORM - A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. NATEMS SUGAR PRIVATE LIMITED

SL.NO	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. Natems Sugar Private Limited
2.	Date of Incorporation of Corporate Debtor	3rd March, 2014
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 2013, Registrar of Companies, Hyderabad
4.	Corporate Identity Number (CIN) / /Limited Liability Identification No. of corporate debtor	U15421TG2014PTC093249
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	**a)Registered Office:** III Floor, Plot No. 22 Survey No. 90/1, Trendz Eternity, Green Land Colony, Gachibowli, Ranga Reddi, Hyderabad-500032, Telangana **b)Factory:i)Unit 1**: Natems Sugar Pvt. Ltd. Koppedu Post, Nindra Mandal Chittor Distt.- 517587, AP. **ii)Unit 2**:– Madhu Nagar, Zaheerabad, Mandal, Sanga Reddy Dist-502228.
6.	Insolvency Commencement Date in respect of corporate debtor	10.02.2026
7.	Estimated date of closure of CIRP	11.08.2026 (Being 180 days from 12-2-2026 i.e. from the date of receipt of orders of Hon'ble NCLT by Interim Resolution Professional)
8.	Name and Registration Number of the insolvency professional acting as Interim Resolution Professional	CS Dr. Ahalada Rao Vummenthala, Registration No.: IBBI/IPA-002/N00074/2017-2018/10172
9.	Address and Email of the Interim Resolution Professional, as registered with the Board	Flat No.113, Block-B, Sri Datta Sai Commercial Complex, Opp: Sapthagiri Theatre, RTC X Roads, Hyderabad – 500020 Email: rp.ahaladarao@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.113, Block-B, Sri Datta Sai Commercial Complex, Opp: Sapthagiri Theatre, RTC X Roads, Hyderabad – 500020 **Email id:** cirp.natemssugarpvtltd@gmail.com
11.	Last date for submission of claims	26.02.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Name of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	a)https://ibbi.gov.in/home/downloads b)Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench-II, has ordered the commencement of Corporate Insolvency Resolution Process of M/s. Natems Sugar Private Limited on 10.02.2026 vide its orders in CP(IB) No.84/7/HDB/2021 dated. 10-2-2026 and the order was received by the Interim Resolution Professional on 12-02-2026.

The creditors of M/s. Natems Sugar Private Limited are hereby called upon to submit their claims with proof on or before 26.02.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Sd/-CS Dr Ahalada Rao Vummenthala
Interim Resolution Professional
M/s. Natems Sugar Private Limited
IBBI/IPA-002/IP-N00074/2017-2018/10172
AFA Valid Date: 27/11/2025 to 31/12/2026
Date and Place : 13-2-2026, Hyderabad.

Alpine

ALPINE HOUSING DEVELOPMENT CORPORATION LIMITED
CIN : L85110KA1992PLC013174
Regd off; 302, Alpine Arch, No. 10, Langford Road, Bangalore 560 027, Karnataka, INDIA
WWW.alpinehousing.com, e-mail: contact@alpinehousing.com Fax:91-80-22128357, Tel:+91-80-40473500
Extract of the un audited Standalone Financial Results for the quarter ended 31 December, 2025

Rs in lakhs except EPS

Sl N	Particulars	Quarter ended 31.12.2025 Unaudited	Quarter ended 30.09.2025 Unaudited	Quarter ended 31.12.2024 Un audited	9 months Ended 31.12.2025 Unaudited	9 months Ended 31.12.2024 Unaudited	Year ended 31-03-2025 audited
1	Total Income from Operation(Net)	2223.83	1527.60	2223.37	5484.15	4375.27	5919.47
2	Net profit for the period(before Exceptional and Extraordinary items and tax)	257.02	86.52	208.84	328.121	267.30	409.41
3	Net profit for the period before Tax (after exceptional and extraordinary items)	208.81	64.66	87.88	395.16	328.13	626.70
4	Net profit for the period after tax (after Exceptional and extraordinary items)	216..94	68.77	171.24	339..45	272.53	503.29
5	Total comprehensive income for the period (comprising profit for the period(after tax) and other comprehensive income (after tax)	216.94	68.77	171.24	339.45	272.53	506.29
6	Equity Share Capital	1732.1898	1732.1898	1732.1898	1732.1898	1732.1898	1732.1898
7	Other equity	6747.10	6219.61				6624.60
8	Earnings per share(Rs. 10/- each)						
	a) Basic	1.25	0.40	0.99	1.96	1.57	2.92
	b) Diluted	1.25	0.40	0.99	1.96	1.57	2.92

NOTES
.The above is an extract of the detailed format of Unaudited Financial results for the quarter ended 31 December 2025, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015 The full format of the Unaudited Financial Results for the quarter ended 31 December , 2025 are available on the Company's website www.alpinehousing.com and the Stock exchange website www.bseindia.com
2. The results have been prepared in accordance with IND AS prescribed under section 133 of the Companies Act 2013

For and on behalf of the Board of Directors
Alpine Housing Development Corporation limited
Sd
SAKabeer
Chairman and Managing Director
DIN 01664782

Place : Bangalore
Date : 13 February 2026

ARIGATO UNIVERSE LIMITED

(Formerly Saboo Borthers Limited)
Reg. Off.: Flat 802, Impressa Rise Apartments, Shivaji Nagar, North Ambazari Road, Nagpur - 440010 (M.S.)
Extract of Financial Results for the Quarter ended December 31, 2025

Standalone (Rs. In Lakhs)

Particulars	Quarter ended Dec 31,2025	Quarter ended Sep. 30,2025	Quarter ended Dec., 31, 2024	Year ended March 31, 2025
Total income from operations (net)	632.77	1345.25	0.00	712.42
Net Profit/ (Loss) from ordinary activities after tax	45.88	60.94	-329.26	-330.58
Net Profit/ (Loss) for the period after tax (after Extraordinary items)	45.88	60.94	-329.26	-330.58
Paid up Equity Share Capital (Face Value Rs. 10/- per Equity Share)	609.62	609.62	609.62	609.62
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	116.83
Earnings Per Share (before extraordinary items) (of Rs. 10/- each)				
Basic:	0.75	1.00	-5.40	-5.42
Diluted:	0.75	1.00	-5.40	-5.42
Earnings Per Share (after extraordinary items) (of Rs. 10/- each)				
Basic:	0.75	1.00	-5.40	-5.42
Diluted:	0.75	1.00	-5.40	-5.42

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulation, 2015. The full format of the Quarterly/Annual Financial results are available on the Stock Exchange website at www.bseindia.com

Place: Nagpur
Date: Feb 13,2026

For and on behalf of the Board of Directors
ARIGATO UNIVERSE LIMITED (Formerly Saboo Borthers Limited)
sd/-Rajan Shah
Managing Director
DIN-00932062

RDB INFRASTRUCTURE AND POWER LTD

(Formerly Known as RDB Realty & Infrastructure Limited)
CIN:L68100WB2006PLC110039
Regd. Office : Bikaner Building, 8/1, Lal Bazar Street ,1st Floor, Room No - 10, Kolkata-700001
Ph No +91 90384 70761; Fax: 033-22420588;
Email id :csrdbinfra@rdbindia.com,; **Website:** www.rdbindia.com

EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31ST DECEMBER, 2025 (Rs. in Lacs)

Sl. No	Particulars	Quarter Ended 31-Dec-25 Unaudited	Quarter Ended 30-Sep-25 Unaudited	Quarter Ended 31-Dec-24 Unaudited	Nine Months Ended 31-Dec-25 Unaudited	Nine Months Ended 31-Dec-24 Unaudited	Year Ended 31-Mar-25 Audited
1.	Total income from operations (net)	2,339.89	2,262.09	2,818.83	11,525.67	9,165.31	11,347.73
2.	Net Profit before tax and exceptional items	324.36	407.12	230.57	1,102.16	584.87	753.95
3.	Net Profit before tax and after exceptional items	324.36	407.12	230.57	1,102.16	584.87	753.95
4.	Net Profit after tax and after exceptional items	242.81	304.55	172.56	819.61	437.72	553.70
5.	Total comprehensive income for the period (Comprising profit for the period after tax and other comprehensive income after tax)	242.81	304.55	172.56	819.61	437.72	568.22
6.	Paid-up Equity Share Capital (Face Value Re. 1/- Per Share)	2,038.84	2,028.84	1,728.34	2,038.84	1,728.34	1,728.34
7.	Other Equity	0	0	0	0	0	12,731.22
8.	Earnings per Share:						
	Basic:	0.13	0.16	0.10	0.42	0.25	0.32
	Diluted:	0.13	0.16	0.10	0.42	0.25	0.32

EXTRACT OF CONSOLIDATED UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31ST DECEMBER, 2025 (Rs. in Lacs)

Sl. No	Particulars	Quarter Ended 31-Dec-25 Unaudited	Quarter Ended 30-Sep-25 Unaudited	Quarter Ended 31-Dec-24 Unaudited	Nine Months Ended 31-Dec-25 Unaudited	Nine Months Ended 31-Dec-24 Unaudited	Year Ended 31-Mar-25 Audited
1.	Total income from operations (net)	2,340.10	2,262.58	0	11,526.36	0	0
2.	Net Profit before tax and exceptional items	317.84	407.40	0	1095.80	0	0
3.	Net Profit before tax and after exceptional items	317.84	407.40	0	1095.80	0	0
4.	Net Profit after tax and after exceptional items	236.26	304.83	0	813.15	0	0
5.	Total comprehensive income for the period (Comprising profit for the period after tax and other comprehensive income after tax)	236.26	304.83	0	813.15	0	0
6.	Paid-up Equity Share Capital (Face Value Re. 1/- Per Share)	2,038.84	2,028.84	0	2,038.84	0	0
7.	Other Equity	0	0	0	0	0	0
8.	Earnings per Share:						
	Basic:	0.13	0.16	0	0.43	0	0
	Diluted:	0.13	0.16	0	0.43	0	0

Note:
The above is an extract of the detailed format of quarterly Un-audited Financial Results (Standalone and Consolidated) filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other relevant provisions. The full format of the quarterly un-audited Financial Results is available on the website of the Stock Exchange(s) and on the Company's website (www.rdbindia.com). The same can also be accessed by scanning the QR Code.

Place: Kolkata
Date : 13th February, 2026

For and on behalf of the Board
Sd/-
Rajeev Kumar
Chairperson &
Whole Time Director

LOYAL equipments limited

(CIN: L29190GJ2007PLC050607)
Regd. Office: Block No.35/1-2-3-4, Village – Zak, Dahegam, Gandhinagar-382330, Gujarat, India
Tel No:+91-2716-247236, +91-2716-269399, **Fax No.:** +91-2716-269033 • **E-mail:** cs@loyalequipments.com • **Website:** www.loyalequipments.com

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & NINE MONTHS ENDED DECEMBER 31, 2025

(Amt. in Lakhs)

Sr. No.	Particulars	For Quarter ended on 31.12.2025 Unaudited	For Quarter ended on 30.09.2025 Unaudited	For Quarter ended on 31.12.2024 Unaudited	Year to date figures for year ended 31.12.2025 Unaudited	Year to date figures for year ended 31.12.2024 Unaudited	Previous Year Ended 31/03/2025 Audited
1	Total Income from Operations	2364.60	1385.64	1882.79	4908.24	4668.14	7571.58
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	211.14	168.18	314.53	480.27	809.38	1358.77
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	211.14	168.18	314.53	480.27	809.38	1358.77
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	160.18	124.85	263.39	386.35	665.57	1066.18
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	160.18	124.85	263.39	386.35	665.57	1065.99
6	Equity Share Capital (face value of Rs. 10 each)	1079.00	1079.00	1079.00	1079.00	1079.00	1079.00
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	—	—	—	4282.47	3667.07	4008.49
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	1.48	1.16	2.44	3.58	6.17	9.88

Notes:-
1. These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting held on February 13, 2026.
2. The above financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
3. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly unaudited financial results is available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website (www.loyalequipments.com).
The same can be accessed by scanning the QR Code provided below.

Place: Dahegam, Gujarat
Date: February 13, 2026

By order of the Board
For **LOYAL equipments limited**
Sd/-
Alkesh Rameshchandra Patel
(Managing Director)
(DIN: 02672297)

EarlySalary

Earlysalary Services Private Limited

CIN : U67120PN1994PTC184868
Registered Office: Unit No. 404, The Chambers, Viman Nagar, Pune, MH 411014
Contact No: 02067639797, Website: www.earlysalary.in
Extract of Unaudited Financial Results for the Quarter and Nine Months ended 31st December, 2025

(INR in Million)

Sr. No.	Particulars	Standalone Quarter ended 31st December, 2025 (Unaudited)	Quarter ended 30th September, 2025 (Unaudited)	Quarter ended 31st December, 2024 (Unaudited)	Year ended 31st March, 2025 (Audited)
1	Total income from operations	3,633.16	3,115.10	2,650.98	10,081.28
2	Profit before tax	462.91	379.09	325.79	1,336.64
3	Profit after tax	345.04	281.91	241.31	1,001.85
4	Total Comprehensive Income	342.48	281.17	239.85	998.48
5	Paid up Equity Share Capital	1,945.36	1,803.92	1,752.94	1,752.94
6	Reserves (excluding Revaluation Reserve)	11,012.80	9,300.89	7,749.62	8,189.84
7	Net worth	12,958.16	11,104.81	9,502.55	9,942.78
8	Earnings Per Share (of Rs. 10/- each) - For continuing or discontinued operations) Basic and Diluted	1.82	1.56	1.37	5.85

Notes:
The above is an extract of the unaudited financial results for the Quarter and Nine months ended 31st December, 2025 which have been reviewed by the Audit Committee and approved by Board of Directors at its meeting held on 13th February, 2026. The full format of the aforesaid financial results is available on the website of the Company and BSE Limited i.e. https://earlysalary.in/regulatory-disclosures/financials/quarterly-disclosures/ and www.bseindia.com respectively. The same can be accessed by scanning the QR code provided above.

Place: Pune
Date: February 13, 2026

For and on behalf of the Board of Directors
S/d-
Ashish Goyal
Managing Director
DIN : 07264957

MARYADA COMMERCIAL ENTERPRISES AND INVESTMENT COMPANY LIMITED
Regd. Office: 106, (1st Floor), Madhuban Tower, A-1, V.S. Block, Shakarpur Crossing, New Delhi - 110092
Phone: 91-11-49901667 Web: www.maryadainvestment.in
(CIN: L65993DL1982PLC013738)
STATEMENT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE THIRD QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2025 (Rs. In Thousand)

Sr. No.	Particulars	STANDALONE RESULTS Quarter ended 31.12.2025 (Un-Audited)	Nine Months ended 31.12.2025 (Un-Audited)	Quarter ended 31.12.2024 (Un-Audited)
1	Total Income from Operations	2,456	8,576	477
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items#)	1,392	5,321	(3,441)
3	Net Profit / (Loss) for the period before tax, (after Exceptional and/or Extraordinary items#)	1,392	5,321	(3,441)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,392	2,969	(3,441)
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	803	3,815	(5,583)
6	Equity Share Capital	12,450	12,450	12,450
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year			
8	Earning per share (Face Value of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	1.11	2.38	(2.77)
	2. Diluted:	1.11	2.38	(2.77)

Notes:
a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchanges websites at www.msei.in and also on the Company's website at www.maryadainvestment.in.
b) # -Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

Place of Signing: New Delhi
Date: 13th February, 2026

For Maryada Commercial Enterprises and Investment Company Limited
Sd/-
Sati Nath Das
Director
DIN: 03114586

OXYZO FINANCIAL SERVICES LIMITED

(Formerly Known as OXYZO Financial Services Private Limited)
Registered office: Shop No. G-22C (UGF) D-1 (K-84) Green Park Main, New Delhi-110016
Tel. No: 011-47640758, Website: www.oxyzo.in, CIN: U65929DL2016PLC306174
Extract of Standalone Financial Results for the Quarter and nine month ended 31 December 2025
[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]
(All amounts in ₹ lakhs, unless otherwise stated)

Sl No.	Particulars	Quarter ended 31 December 2025 (Unaudited)	Quarter ended 30 September 2025 (Unaudited)	Quarter ended 31 December 2024 (Unaudited)	Nine Months ended 31 December 2025 (Unaudited)	Nine Months ended 31 December 2024 (Unaudited)	Year Ended 31 March 2025 (Audited)
1	Total Income from Operations	36,589.44	34,190.45	28,280.06	1,04,704.07	80,980.08	1,12,916.12
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	12,454.74	11,622.00	10,869.18	35,917.87	33,519.16	44,141.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	12,454.74	11,622.00	10,869.18	35,917.87	33,519.16	44,141.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	9,254.86	8,686.79	8,289.10	26,740.43	24,969.23	32,857.11
5	Total comprehensive income for the period	9,222.13	8,690.04	8,270.53	26,678.11	25,078.25	32,561.95
6	Paid up Equity Share Capital	5,404.56	5,404.56	5,367.86	5,404.56	5,367.86	5,367.86
7	Instruments entirely equity in nature	1,438.29	1,438.29	1,438.29	1,438.29	1,438.29	1,438.29
8	Reserves (excluding Revaluation Reserve)	3,12,687.38	3,03,241.81	2,77,827.88	3,12,687.38	2,77,827.88	2,85,515.62
9	Securities Premium Account	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35	1,89,180.35
10	Net worth	3,19,530.23	3,10,084.66	2,84,634.03	3,19,530.23	2,84,634.03	2,92,321.77
11	Paid up Debt Capital/Outstanding Debt	7,08,736.03	6,20,172.53	5,01,209.24	7,08,736.03	5,01,209.24	6,02,751.81
12	Debt Equity Ratio	2.22	2.00	1.76	2.22	1.76	2.06
13	Earnings per share (nominal value of share Rs. 10 each):						
	Basic (in Rupees)	13.52	12.70	12.18	39.08	36.69	48.28
	Diluted (in Rupees)	12.69	11.91	11.47	36.68	34.55	45.17

Note:
a) The above is an extract of the detailed format of quarterly ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly ended financial results are available on the websites of the BSE Limited i.e. www.bseindia.com and at our website www.oxyzo.in.
b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to BSE Limited and can be accessed on the website.
c) The above standalone financial results ('the statement') for the quarter and nine month ended 31 December 2025 have been reviewed by the Audit Committee at its meeting held on 12 February 2026 and subsequently approved by the Board of Directors at its meeting held on 13 February 2026.

Place : Gurugram
Date : 13 February 2026

For and on behalf of the Board of Directors
Sd/-
Ruchi Kalra
Whole time Director and Chief Financial Officer
(DIN: 03103474)

VIPUL ORGANICS LIMITED

(CIN: L24110MH1972PLC015857)
Registered Office: 102, Andheri Industrial Estate, Off. Veera Desai Road, Andheri (West), Mumbai - 400053
Corporate Office: B 603-A, Kaledonia, Sahar Road, Off. W.E. Highway, Andheri (East), Mumbai - 400069
Telephone no. 022-66139999, **Fax no.** 022- 66139977/75 **Email Id:** info@vipulorganics.com **Website:** www.vipulorganics.com
Extract of Un-audited Standalone and Consolidated Financial Results for the quarter and nine months ended 31st December 2025 (Rs. in Lakh except EPS)

Sr. No.	Particulars	Standalone Quarter ended 31.12.2025 (Unaudited)	Standalone Quarter ended 31.12.2024 (Unaudited)	Standalone Nine Months ended 31.12.2025 (Unaudited)	Consolidated Quarter ended 31.12.2025 (Unaudited)	Consolidated Quarter ended 31.12.2024 (Unaudited)	Consolidated Nine Months ended 31.12.2025 (Unaudited)
1	Total income from operations (net)	4637.57	4,153.68	12,372.74	4637.57	4,153.68	12372.74
2	Net Profit /(loss) for the period (before tax, Exceptional and /or Extra ordinary items)	252.2	182.94	653.29	251.94	182.79	652.40
3	Net Profit /(loss) for the period before tax (after Exceptional and /or Extra ordinary items)	252.2	182.94	653.29	251.95	182.79	652.40
4	Net Profit /(loss) for the period after tax (after Exceptional and /or Extra ordinary items)	185.55	145.09	493.76	185.32	144.95	364.33
5	Total Comprehensive Income for the period [(comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax)]	185.34	144.91	493.13	185.11	144.77	363.71
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	1905.46	1331.19	1905.46	1905.46	1,331.19	1,905.46
7	Reserves (excluding Revaluation Reserves as per Balance Sheet of previous accounting year)	-	-	-	-	-	-
8	Earning per Equity share of Rs. 10/- each						
	(a) Basic	1.10	0.90	2.92	1.10	0.90	2.91
	(b) Diluted	1.10	0.90	2.92	1.10	0.90	2.91

Notes:
1. The above Unaudited Consolidated & Standalone Financial Results for the quarter and nine months ended December 31, 2025 were reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on Friday, February 13, 2026 and Statutory Auditors of the Company have carried out a "Limited Review" of the same
2. Based on the "management approach" as defined in Ind AS- 108- Operating Segments, the Company operates in one segment i.e. Dyestuff, Organic Pigments and Organic Intermediates. Hence, disclosure of segment wise information is not applicable.
3. The Company has allotted 13,05,400 Equity Shares of face value of Rs. 10/- each at an issue price of Rs. 211/- per equity share (including premium of Rs. 201/- per equity share) to persons belonging to the public category / non-promoters by way of preferential allotment on a private placement basis, as approved by the Board of Directors at its meeting held on 22nd December, 2025.Pursuant to the aforesaid allotment, the issued and paid-up equity share capital of the Company stands increased to Rs. 19,05,45,660/- divided into 1,90,54,566 equity shares of Rs. 10/- each, and the said equity shares shall rank pari passu with the existing equity shares of the Company in all respects
4. Previous periods' figures have been regrouped /rearranged wherever considered necessary to confirm to the presentation of the current period. All the figures of financial results have been rounded off to nearest Lakh rupees.

Place: Mumbai
Date: 13th February 2026

For **VIPUL ORGANICS LIMITED**
Sd/-
Vipul P. Shah
Managing Director
DIN: 00181636

FORM - A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NATEMS SUGAR PRIVATE LIMITED

SL.NO	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. Natems Sugar Private Limited
2.	Date of Incorporation of Corporate Debtor	3rd March, 2014
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 2013, Registrar of Companies, Hyderabad
4.	Corporate Identity Number (CIN) / /Limited Liability Identification No. of corporate debtor	U15421TG2014PTC093249
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	**a)Registered Office:** III Floor, Plot No. 22 Survey No. 90/1, Trendz Eternity, Green Land Colony, Gachibowli, Ranga Reddi, Hyderabad-500032, Telangana **b)Factory:i)Unit 1:** Natems Sugar Pvt. Ltd. Koppedu Post, Nindra Mandal Chittor Distt.- 517587, AP. **ii)Unit 2**:– Madhu Nagar, Zaheerabad, Mandal, Sanga Reddy Dist-502228.
6.	Insolvency Commencement Date in respect of corporate debtor	10.02.2026
7.	Estimated date of closure of CIRP	11.08.2026 (Being 180 days from 12-2-2026 i.e. from the date of receipt of orders of Hon'ble NCLT by Interim Resolution Professional)
8.	Name and Registration Number of the insolvency professional acting as Interim Resolution Professional	CS Dr. Ahalada Rao Vummenthala, Registration No.: IBBI/IPA-002/N00074/2017-2018/10172
9.	Address and Email of the Interim Resolution Professional, as registered with the Board	Flat No.113, Block-B, Sri Datta Sai Commercial Complex, Opp: Sapthagiri Theatre, RTC X Roads, Hyderabad – 500020 Email: rp.ahaladarao@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.113, Block-B, Sri Datta Sai Commercial Complex, Opp: Sapthagiri Theatre, RTC X Roads, Hyderabad – 500020 **Email id:** cirp.natemssugarpvtltd@gmail.com
11.	Last date for submission of claims	26.02.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Name of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	a)https://ibbi.gov.in/home/downloads b)Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench-II, has ordered the commencement of Corporate Insolvency Resolution Process of M/s. Natems Sugar Private Limited on 10.02.2026 vide its orders in CP(IB) No.84/7/HDB/2021 dated. 10-2-2026 and the order was received by the Interim Resolution Professional on 12-02-2026.

The creditors of M/s. Natems Sugar Private Limited are hereby called upon to submit their claims with proof on or before 26.02.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Sd/-CS Dr Ahalada Rao Vummenthala
Interim Resolution Professional
M/s. Natems Sugar Private Limited
IBBI/IPA-002/IP-N00074/2017-2018/10172
AFA Valid Date: 27/11/2025 to 31/12/2026
Date and Place : 13-2-2026, Hyderabad.

డెట్ రికవరీ ట్రిబ్యునల్, హైదరాబాద్ (DRT-1)

ఫారం - ఎ
ప్రజా ప్రకటన

(ఇన్సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)

మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు గమనిక

క్ర.సం.	వివరాలు	వివరాలు
1.	కార్పొరేట్ రుణగ్రహీత పేరు	**మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్**
2.	కార్పొరేట్ రుణగ్రహీత ఇన్కార్పొరేషన్ అయిన తేది	03 మార్చి, 2014
3.	కార్పొరేట్ డెటార్ యొక్క ఇన్కార్పొరేషన్ అయిన/నమోదైన అథారిటీ	కంపెనీల చట్టం, 2013, రిజిస్ట్రార్ ఆఫ్ కంపెనీస్, హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం. (CIN)/పరిమిత రుణ గుర్తింపు నెం.	U15421TG2014PTC093249
5.	కార్పొరేట్ డెటార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైన ఉంటే) చిరునామా	ఎ) **రిజిస్టర్డ్ ఆఫీస్:** 3వ అంతస్తు, ప్లాట్ నెం. 22, సర్వే నెం. 90/1, ఫ్రెండ్స్ ఎన్క్లేవ్, లేక్ వ్యూ కాలనీ, గచ్చిబౌలి, రంగారెడ్డి, హైదరాబాద్-500032, తెలంగాణ. **బి ప్లాంట్స్:** 1) **యూనిట్ 1:** నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్, కొప్పెడు పోస్ట్, విజ్జా మండ, చిత్తూరు జిల్లా-517587, ఏ.పి. 2) **యూనిట్ 2:** మధు నగర్, జహీరాబాద్ మండ, సంగారెడ్డి జిల్లా-502228.
6.	కార్పొరేట్ డెటార్‌కు సంబంధించి దివాలా ప్రారంభ తేది	10.02.2026
7.	CIRP యొక్క అంచనా ముగింపు తేది	11.08.2026 (12.02.2026 నుండి 180 రోజులు అనగా అంటే మధ్యంతర పరిష్కార నిపుణుడు (IRP) గౌరవనీయులైన NCLT నుండి ఉత్తర్వులు అందుకున్న తేది నుండి)
8.	మధ్యంతర పరిష్కార నిపుణులుగా (IRP) వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	**CS Dr. అహ్లాద రావు ఉమ్మెంతల రిజిస్ట్రేషన్ నెం. IBBI/IPA-002/N00074/2017-2018/10172**
9.	బోర్డు వద్ద నమోదైన విధముగా మధ్యంతర పరిష్కార నిపుణుల (IRP) చిరునామా మరియు ఇ-మెయిల్	ప్లాట్ నెం. 113, బ్లాక్-బి, శ్రీ దత్త సాయి కమర్షియల్ కాంప్లెక్స్, సధ్యాంగ్ థియేటర్ ఎదురుగా, ఆర్‌టిసి క్రాస్ రోడ్స్, హైదరాబాద్-500020. ఇ-మెయిల్: rp.ahaladarao@gmail.com
10.	మధ్యంతర పరిష్కార నిపుణులతో (IRP) ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	ప్లాట్ నెం. 113, బ్లాక్-బి, శ్రీ దత్త సాయి కమర్షియల్ కాంప్లెక్స్, సధ్యాంగ్ థియేటర్ ఎదురుగా, ఆర్‌టిసి క్రాస్ రోడ్స్, హైదరాబాద్-500020. ఇ-మెయిల్: cirp.natemssugarpvtltd@gmail.com
11.	క్లెయిములు దాఖలు చేయుటకు ఆఖరి తేది	26.02.2026
12.	మధ్యంతర పరిష్కార నిపుణుల (IRP) ద్వారా సెక్షన్ 21 సబ్‌సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద నిర్ధారించిన క్రెడిటార్ల వర్గీకరణ ఏదైన ఉంటే	వర్తించదు
13.	పరిష్కార నిపుణులుగా (IRP) గుర్తించబడిన ఒక్కో తరగతిలోని క్రెడిటర్ల యొక్క అధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేర్లు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	వర్తించదు
14.	(ఎ) సంబంధిత ఫారములు మరియు (బి) అధీకృత ప్రతినిధుల వివరాలు లభ్యత అందుబాటులో ఉన్నాయి.	ఎ) https://ibbi.gov.in/home/downloads బి) వర్తించదు

ఈ నోటీసు ద్వారా తెలియజేయునదేమనగా గౌరవనీయ జాతీయ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ బెంచ్-2 వారు **మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్** యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియను ప్రారంభించాలని ఆదేశించుచూ దీని ద్వారా నోటీసు ఇవ్వబడింది. 10.02.2026న CP(IB) No. 84/7/HDB/2025లో ఉత్తర్వులు జారీ చేయడం మరియు ఆర్డర్ కాపీని పొందు తేది 12.02.2026న అందజేశారు.

కావున **మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్** యొక్క క్రెడిటర్లను కోరడమేమనగా మధ్యంతర పరిష్కార నిపుణుల (IRP) చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నెం. 10 లోని చిరునామాకు **26.02.2026న** లేదా అంతకు ముందు తమ రుజువులతో వారి క్లెయిములను దాఖలు చేయవలసిందిగా కోరడమైనది.

ఆర్థిక రుణదాతలను కోరడమేమనగా వారి క్లెయిములను తమ రుజువులతో కేవలం ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలందరు వారి క్లెయిములను తమ సాక్ష్యముతో వ్యక్తిగతముగా లేదా పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును.

ఎంట్రీ నెం. 13లో తెలిపిన విధంగా తరగతికి చెందిన ఆర్థిక రుణదాత, ఫారం సిఎ తరగతి (తరగతి పేర్కొనండి) యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించుటకు ఎంట్రీ నెం. 13కి ఎదురుగా తెలిపిన ముగ్గురు దివాలా తీర్మాన నిపుణుల నుండి ఎంచుకున్న అధీకృత ప్రతినిధిని సూచించవలెను.

క్లెయిమ్ యొక్క తప్పుడు లేదా తప్పుదోవ పట్టించే రుజువులను దాఖలు చేస్తే జరిమానాలు విధించబడును.

మధ్యంతర పరిష్కార నిపుణుని పేరు మరియు సంతకం

సం/- CS Dr. అహ్లాద రావు ఉమ్మెంతల

మధ్యంతర పరిష్కార నిపుణుడు (IRP)

మెస్సర్స్ నాటెమ్స్ షుగర్ ప్రైవేట్ లిమిటెడ్

IBBI/IPA-002/IP-N00074/2017-2018/10172

AFA తేది: 27.11.2025 నుండి 31.12.2026 వరకు చెల్లుతుంది.

తేది మరియు ప్రదేశం: 13.02.2026, హైదరాబాద్